

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-506
IB-68/ND/2022

IN THE MATTER OF:

Jainco Industries Pvt. Ltd.

....Applicant

Vs.

Shree Ambika Impex Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 12.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ashish Gupta, Adv.

For the Respondent : Mr. Milind Gautam, Proxy Counsel

ORDER

Counsels for the Operational Creditor and Corporate Debtor stated that the arguing counsels are not available today and hence requested to adjourn the matter. List the matter for arguments on **01.06.2023**.

It is made clear that on that day both the counsels should be ready to argue the matter.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)